

THE UNION TERRITORIES (LAWS) AMENDMENT
ACT, 1956

ACT No. 68 OF 1956

An Act further to amend the Union Territories (Laws) Act, 1950, for the purpose of extending certain Acts to the Union territory of Manipur.

[9th December, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Union Territories (Laws) Amendment Act, 1956. Short title
and com-
mencement.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

30 of 1950.

2. In the Union Territories (Laws) Act, 1950 (hereinafter referred to as the principal Act), in section 3,— Amendment
of section 3

(a) in sub-section (2), for the words, brackets and figure "The Acts and Ordinances referred to in sub-section (1), other than those specified in the Schedule to this Act", the words, brackets, figures and letter "Subject to the provisions contained in sub-section (2A), the Acts and Ordinances referred to in sub-section (1)" shall be substituted; and

(b) after sub-section (2), the following sub-section shall be inserted, namely:—

"(2A) The Acts specified in Part A of the Schedule to this Act shall not extend to the State of Manipur, and the Acts specified in Part B thereof shall extend to, and be in force in, that State only as from the date of commencement of the Union Territories (Laws) Amendment Act, 1956, and shall, with effect from that date, be amended in the manner and to the extent specified in the said Part.";

¹ 1st January 1957, vide Notification No. S.R.O. 3181, dated 28-12-56, Gazette of India, Extraordinary, Pt. II Sec. 3, p. 2725.

(c) after sub-section (3), the following *Explanation* shall be inserted, namely:—

“Explanation.—For the purposes of this section and section 4, any reference to the State of Manipur or Tripura in relation to any period after the 31st October, 1956, shall be construed as a reference to the Union territory of Manipur or Tripura as the case may be.”.

Amendment of section 4.

3. In section 4 of the principal Act, for the words “before the commencement of this Act is in force in any of the States of Manipur, Tripura and Vindhya Pradesh and corresponds to an Act or Ordinance extended to that State by this Act”, the words “before the coming into force of any Act or Ordinance extended by this Act to any of the States of Manipur, Tripura and Vindhya Pradesh is in force in that State and corresponds to the Act or Ordinance as so extended” shall be substituted and in the second proviso, for the words “as now extended”, the words “as extended” shall be substituted.

Substitution of new Schedule for the existing Schedule.

4. In the principal Act, for the Schedule, the following Schedule shall be substituted, namely:—

“THE SCHEDULE

[See section 3(2A)]

Part A

Acts not extended to Manipur by this Act.

Year 1	Number 2	Short title 3
1866	XXI	The Converts' Marriage Dissolution Act, 1866.
1872	XV	The Indian Christian Marriage Act, 1872.
1874	III	The Married Women's Property Act, 1874.
1879	XVIII	The Legal Practitioners Act, 1879.

Part B

Acts extended to Manipur by this Act as from the commencement of the Union Territories (Laws) Amendment Act, 1956.

Year 1	Number 2	Short title 3	Amendments (if any) 4
1873	X	The Indian Oaths Act, 1873.	In section 1, for the second paragraph, the following paragraph shall be substituted, namely:— “It extends to the whole of India except the State of Jammu and Kashmir”.
1882	IV	The Transfer of Property Act, 1882.	..
1887	VII	The Suits Valuation Act, 1887.	..

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Year	Number	Short title	Amendments (if any)
1	2	3	4
1898	V	The Code of Criminal Procedure, 1898.	(1) In section 1, in sub-section (2), the words "and the Union territory of Manipur" shall be omitted, and (2) in section 93A, in sub-section (1), the words "or in the Union territory of Manipur" shall be omitted.
1908	V	The Code of Civil Procedure, 1908.	In section 1, in sub-section (3), the word "and" at the end of clause (c), and clause (d) shall be omitted."
1925	XXXIX	The Indian Succession Act, 1925.	..